

(b) how many have been permitted; and

(c) the number of applications rejected and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD): (a) to (c). Between 1-1-1970 and 30-9-1972, 406 applications for industrial licences were received for setting up new undertakings in the State of Gujarat, against which 58 letters of intent and 8 industrial licences have been issued upto 30-11-72, 95 applications have been rejected for various reasons as were appropriate in each case, as for example reservation for the small scale sector; scarcity of raw materials; no scope for creation of additional capacity; disproportionately heavy expenditure on the import of capital goods; public sector angle; exemption under or non-applicability of the Industries (D&B) Act 1951 etc.

Posting of B.S.F. on West Bengal-Bangladesh Border

5139. SHRI BHOGENDRA JHA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether nine battalions of the Border Security Force have been posted on West Bengal-Bangladesh Border; and

(b) if so, the fact thereof and the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). Information about the development of the B.S.F. on the International border is of a secret nature and it is not considered desirable in the public interest to disclose the same.

Purchase of Khadi Cloth by Ministry of Communications

5140. SHRI CHIRANJIB JHA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether his Ministry has discontinued purchase of Khadi cloth; and

(b) if so, the reasons therefor?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA): (a) and (b). The khadi cloth is being used for the Ministry and the monitoring Organisations. The mill-made cloth has, however, been allowed to be used as a purely *ad hoc* measure for fabrication of uniforms for the P. & T. and OCS staff. This has been done due to persistent demand from the beneficiaries that the uniforms made out of Khadi cloth get quickly soiled and do not stand the strain of hard wear besides being less durable.

Payment of Salary and Allowances to the Employees whose Services were terminated after 1968 Strike

5141. SHRI INDRAJIT GUPTA: Will the PRIME MINISTER be pleased to state:

(a) whether a number of Central Government employees, particularly of the P. & T. and Railway Departments were arrested and dismissed in connection with the September 1968 strike, have subsequently been reinstated with pay and allowances for the period they were out of employment;

(b) if so, the reasons for not giving equally favourable consideration to those employees whose services were terminated but who were not arrested nor proceeded against departmentally; and

(c) whether this later category will also now be granted their pay and allowances for the period they were out of employment?